

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/S KRISHNA ASSETS DEVELOPERS
PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	M/S. KRISHNA ASSETS DEVELOPERS PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	08/10/2012
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi, India under Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U70100DL2012PTC243255
5.	Address of the registered office and principal office (if any) of Corporate Debtor	391, Haveli Haider Kuli, Chandni Chowk, Delhi East Delhi DL 110006 IN
6.	Insolvency commencement date in respect of Corporate Debtor	24-09-2019 (Order received on 30-09-2019)
7.	Estimated date of closure of insolvency resolution process	22-03-2020 (As per date of receiving the order 28.03.2020)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	MR. AKARSH KASHYAP IBBI/IPA-001/IP-P00566/2017-2018/11042
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: - D-3, Lgf, Lajpat Nagar-1, New Delhi, National Capital Territory of Delhi 110024 Email: - akashyap2002@yahoo.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	MR. AKARSH KASHYAP, Resurgent Resolution Professionals LLP(IPE) 905, 9th Floor, Tower C, Unitech Business Zone, Nirvana Country, Sector-50, Gurugram, Haryana – 122018 Email: - cirp.krishnassetsdevelopers@gmail.com
11.	Last date for submission of claims	14-10-2019 (As per the date of receiving of the order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Financial Creditors
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1.) Mr. Anish Kumar Sanghi : - IBBI/IPA-001/IP-P-01796/2019 -2020/12786 2.) Mr. Shashi Sharma : - IBBI/IPA-001/IP-P01261/2018-2019/12093 3.) Mr. Ramit Rastogi : - IBBI/IPA-002/IP-N00364/2017-2018/11032
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at	a.) www.ibbi.gov.in b) www.resurgentrp.com

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of **M/S. KRISHNA ASSETS DEVELOPERS PRIVATE LIMITED** on **24-09-2019** (IRP received order from the website of Hon'ble NCLT on **30.09.2019**)

The Creditors of **M/S. KRISHNA ASSETS DEVELOPERS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **14-10-2019** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The Claims may be submitted in specified forms- B,C, CA, D,E and F in terms of Regulation 7, 8, 8A, 9 and 9A of the Insolvency and Bankruptcy Board of India(Insolvency Resolution for Corporate Persons), Regulations, 2016 by Operational Creditors, Financial Creditors, Financial Creditor in class, Workman & Employees & other creditors as the may be.

A Financial Creditor belonging to a class as listed against entry no 12 shall indicate the choice of authorised representatives from the among three insolvency professionals listed against entry no 13to act as authorised representative of the class in FORM CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 30-09-2019

Place: New Delhi



AKARSH KASHYAP
Interim Resolution Professional